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अधिसूचना

नई दिल्ली, 14 मई, 2014

का.आ. 1272(अ)—सरदार दादासाहेब एफ तामिल ईलाम (जिन्होंने इसमें इसके पश्चात् एलटीई कहा गया है) ब्रिक्स के आदर्श एक संघ है किंतु जिसके समर्थक, सहायता रखने वाले और अनिवार्य भारत राज्य क्षेत्र में भी है;

और एलटीई का उदय सभी तत्त्वों के साथ पूर्ण मूल्य (तामिल ईलाम) भारत की प्रभुता और स्वतंत्रता के लिए खतरा है और संघ से भारत के राज्य क्षेत्र के किसी भी भाग के अध्ययन और विकास हो जाने से सम्बन्ध है तथा इसलिए विदेश-विदेश क्रियाकलापों के अंतर्गत आता है;

और एलटीई ने, ब्रिक्स में भाई 2009 में अपनी सैनिक हार के पश्चात् भी ‘ईलाम’ की संकल्पना का पालन नहीं किया है और ‘ईलाम’ के लिए दिने तौर पर निश्चित उठाने और प्रवर्तक क्रियाकलापों ने लगा हुआ है। इसलिए ब्रिक्स नेता ने चित्र-चित्र क्रियाकलापों का उत्पादन देखने पर इकाई का स्थानीय और अंतरराष्ट्रीय तौर पर पुनर्जीवित करने के प्रयास प्रारंभ कर दिये हैं;

और वृद्धि के लिए तत्त्व उपराज्यावादी समूहों और एलटीई समर्थक सभी पृथक क्रियाकलाप बात के साथ प्रोत्साहित करने में लगे हैं और भारत में और विशेषता क्रियाकलाप में, एलटीई के समर्थन आदर को बढ़ा दे हैं;

और एलटीई, एलटीई समर्थक घटकों और उपराज्यावादी समूहों के विदेश, विदेश-विदेश क्रियाकलाप (निवास) अधिनियम, 1967 के अधीन मानना, भारत सरकार के यह मंत्रालय की अंतिम अधिसूचना सं. का आ. - 1062 (अ) तारीख 14 मई, 2012 से अर्थतः मई, 2012 और अप्रेल, 2014 के मध्य विस्फोटक पदार्थ अधिनियम, 1908 और मानसीय दंड संहिता के उपराष्ट्रीय के अधीन विशेषणसूत्र मामलों के अधयाय रजिस्ट्रेशन किया गया था;

2008 GI/2014 (i)
And whereas, the LTTE is an association based in Sri Lanka but having its supporters, sympathisers and agents in the territory of India;

And whereas, the LTTE’s objective for a separate homeland (Tamil Eelam) for all Tamils threatens the sovereignty and territorial integrity of India, and amounts to cession and secession of a part of the territory of India from the Union and thus falls within the ambit of unlawful activities;

And whereas, the LTTE, even after its military defeat in May, 2009 in Sri Lanka, has not abandoned the concept of ‘Eelam’ and has been clandestinely working towards the ‘Eelam’ cause by undertaking fund raising and propaganda activities. The remnant LTTE leaders or cadres have also initiated efforts to regroup the scattered activists and resurrect the outfit locally and internationally;

And whereas, the separatist Tamil chauvinist groups and pro-LTTE groups continue to foster a separatist tendency amongst the masses and enhance the support base for LTTE in India and particularly in Tamil Nadu;

And whereas, a case was registered under the Unlawful Activities (Prevention) Act, 1967, against LTTE, pro-LTTE elements and chauvinist groups since the last notification of the Government of India in the Ministry of Home Affairs vide number S.O.1062(E), dated the 14th May, 2012, that is between May, 2012 and April, 2014. Besides, cases were registered under the provisions of Explosive Substances Act, 1908 and Indian Penal Code;

MINISTRY OF HOME AFFAIRS
NOTIFICATION
New Delhi, the 14th May, 2014

S.O. 1272(E).—Whereas, the Liberation Tigers of Tamil Eelam (hereinafter referred to as the LTTE), is an association based in Sri Lanka but having its supporters, sympathisers and agents in the territory of India;

And whereas, the LTTE’s objective for a separate homeland (Tamil Eelam) for all Tamils threatens the sovereignty and territorial integrity of India, and amounts to cession and secession of a part of the territory of India from the Union and thus falls within the ambit of unlawful activities;

And whereas, the LTTE, even after its military defeat in May, 2009 in Sri Lanka, has not abandoned the concept of ‘Eelam’ and has been clandestinely working towards the ‘Eelam’ cause by undertaking fund raising and propaganda activities. The remnant LTTE leaders or cadres have also initiated efforts to regroup the scattered activists and resurrect the outfit locally and internationally;

And whereas, the separatist Tamil chauvinist groups and pro-LTTE groups continue to foster a separatist tendency amongst the masses and enhance the support base for LTTE in India and particularly in Tamil Nadu;

And whereas, a case was registered under the Unlawful Activities (Prevention) Act, 1967, against LTTE, pro-LTTE elements and chauvinist groups since the last notification of the Government of India in the Ministry of Home Affairs vide number S.O.1062(E), dated the 14th May, 2012, that is between May, 2012 and April, 2014. Besides, cases were registered under the provisions of Explosive Substances Act, 1908 and Indian Penal Code;
And whereas, the Diaspora continue to spread through articles in the Internet portals, anti-India feeling amongst the Sri Lankan Tamils by holding the Government of India responsible for the defeat of the LTTE. Such propaganda through the Internet, is likely to impact VVIP security adversely in India;

And whereas, for the reasons aforesaid, the Central Government is of the opinion that the LTTE is an 'unlawful association' and there is a need to control all such separatist activities by all possible means;

And whereas, the Central Government has the information that—

(i) the activities of the LTTE remnant cadres, sympathisers, supporters in the State of Tamil Nadu suggest that the cadres would ultimately be utilised by the LTTE for unlawful activities;

(ii) it has come to notice of the Government of India that despite the ban in force, attempts have been made by pro-LTTE organisations and individuals to extend their support to the LTTE;

And whereas, the Central Government is of the opinion that the aforesaid activities of the LTTE pose a threat to the public order as well as the sovereignty and territorial integrity of India and, therefore, it should be declared as an 'unlawful association' with immediate effect;

Now, therefore, in exercise of the powers conferred by sub-section (1) and the proviso to sub-section (3) of section 3 of the Unlawful Activities (Prevention) Act, 1967 (37 of 1967), the Central Government hereby declares the Liberation Tigers of Tamil Eelam (the LTTE) as an unlawful association and directs that this notification shall, subject to any order that may be made under section 4 of the said Act, have effect on and from the date of its publication in the Official Gazette.

RAKESH SINGH, Jt. Secy.